NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

C.P. (IB)/484(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **21.08.2023**

NAME OF THE PARTIES: **VINSARI FRUITECH LIMITED V/S KIRAN PRAVINCHANDRA MEHTA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

None present for the Petitioner, when the matter is called out. The matter is listed on Board today under the caption, "For Appearance of the Petitioner/Dismissal of the Company Petition". Despite listing the matter on Board today for the Appearance of the Petitioner, none appeared on behalf of the Petitioner. The continuous absence on the part of the Petitioner further strengthens the belief of this Bench that the Petitioner is no more inclined to prosecute with the matter further. In that view of the matter, the Company Petition is disposed of as dismissed for want of prosecution. File be consigned to record.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare